


CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

CP NO.285/2004
OA NO.3306/2002

New Delhi this the 7th July, 2005

HON'BLE SHRI JUSTICE M.A.KHAN, VICE-CHAIRMAN (J)
HON'BLE SHRI S.A.SINGH, MEMBER (A)

Smt. Kaushalya W/o Late Shri Chunni Lal,
Wash Boy in C.D.A. (Army) Canteen,
R/o H. No. 226, Kaseru Khera, Gandhi Mohalla,
Meerut. ...Applicant.
(By Advocate: Shri V.P.S.Tyagi)

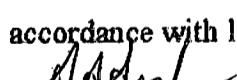
Versus

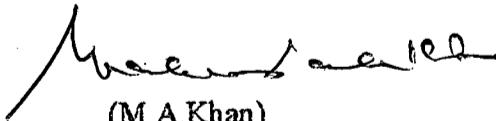
1. Ms. Somy Tandon, I.D.A.S.,
Secretary-cum-Financial Advisor,
Ministry of Defence South Block,
New Delhi.
2. Shri Paras Ram, I.D.A.S.,
Controller of Defence Accounts (Army)
Balvadier Complex,
Meerut Cantt. ...Respondents.
(By Advocate: Shri H.K.Gangwani)

ORDER (ORAL)

By Mr. Justice M.A.Khan, Vice-Chairman (J):

Learned counsel for the respondents has pointed out that the respondents have already passed a speaking order dated 8.10.2004, which has been annexed at RA-1. Learned counsel for applicant has stated that the applicant is aggrieved by this order and he proposes to challenge this order in a substantive manner. In view of this, it is submitted that this contempt petition may be disposed of. We agree to the said submission and the Contempt petition is accordingly dismissed and notice is discharged with leave to the applicant to assail the order of the respondents dated 8.10.2004, if he is aggrieved, in proper proceedings in accordance with law.


(S.A.Singh)
Member (A)


(M.A.Khan)
Vice-Chairman(J)

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